

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 22nd day of December, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.
HON. MR. D. R. TIWARI, A.M.

CCA No. 41 of 2004 along with M.A. No. 3668/04,
3669/04 & 3670/04 in
O.A. No. 633 of 2003

Shyam Dhar, son of Babu Lal, r/o C/o General Manager's
residence, Government Opium Factory, Ghazipur.

.....Applicant.

Counsel for applicant : Sri Rakesh Pande.

Versus

1. Shri A.K. Singh, Chairman, Central Board of Excise and
Customs, North Block, New Delhi.

.....Respondents.

Counsel for respondent : Sri R. Sharma.

O R D E R

BY HON. MR. JUSTICE S.R. SINGH, V.C.

Heard Sri R. Sharma, learned counsel for the
Respondents.

2. In the Counter Affidavit, it has been stated
that the order passed by the Tribunal has been complied
with. The Counter was filed way back on 17.8.2004. No
rejoinder has been filed so far. The order dated 5.7.2004
(Annexure CA-1) purports to have been passed in compliance
of the Tribunal's order dated 23.7.2003 in O.A. No. 633/03.
If the applicant is still aggrieved by the said order, the
remedy is to challenge the said order by means of a fresh
O.A. In the circumstances, therefore, the Contempt Petition
is dismissed and the notices are discharged. The M.As. are
disposed in terms of this order.


A.M.


V.C.

Asthana/